

**Central Administrative Tribunal  
Principal Bench, New Delhi**

CP No.445 of 2015  
IN  
OA No.2852 of 2013

This the 5<sup>th</sup> day of November, 2015

**HON'BLE MR. V.AJAY KUMAR, MEMBER (J)  
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

1. Sh. Ashutosh Kumar (Aged about 45 years)  
S/o Sh. Laxmi Shankar,  
Working as Engineering Assistant,  
DDK, Lucknow,  
R/o RZ-46, Gali No.1, G-Block,  
Sitapuri Part-II, New Delhi.
2. Sh. Jagdish Prasad, (Aged about 45 years)  
S/o Sh. Krishna Verma,  
Working as Engineering Assistant,  
DDK, Lucknow,  
R/o RZ-A 206, Gali No. 8,  
Madhu Vihar, New Delhi-59.
3. Sh. Neeraj Kumar Srivastava, (Aged about 45 years)  
S/o Sh. Rajesh Kumar Srivastava,  
Working as Engineering Assistant,  
Radio Kashmir, Srinagar (J&K)  
R/o H.No. 39D, R-Block, Dilshad Garden,  
New Delhi-95.
4. Mrs. Anjoo Shrivastava, (Aged about 42 years)  
D/o Sh. Lakshmi Shankar,  
Working as Engineering Assistant,  
DDK, Lucknow,  
R/o H.No. 39D, R-Block, Dilshad Garden,  
New Delhi-95.
5. Sh. Sanjiv Kumar Srivastava, (Aged about 41 years)  
S/o Sh. Rajendra Prasad,  
Working as Engineering Assistant,  
DDK, Srinagar,  
R/o H.No.28, Gali No. 7A, Block-A,  
Mangalam Mandil Marg,  
West Vinod Nagar,  
Delhi-92. ....Applicants

(By Advocate : Sh. A.K. Bhakt)

Versus

1. Shri Bimal Julka  
The Secretary,  
Ministry of Information & Broadcasting,  
Govt. of India, Shastri Bhavan,  
New Delhi.
2. Shri F. Sheheryar  
Director General, Akashvani  
All India Radio,  
(The Cadre Controlling Authority),  
Akashvani Bhawan,  
Sansad Marg, New Delhi.
3. Shri C. Lalrosanga  
Director General  
Doordarshan,  
Doordarshan Bhawan,  
Mandi House, New Delhi.
4. Shri Jawahar Sircar  
The Chief Executive Officer,  
Prasar Bharti,  
PTI Sansad Marg, New Delhi.

.....Respondents

(By Advocate : Shri S.M. Arif and Shri Sameer Aggarwal)

### **ORDER (ORAL)**

#### **MR. V. AJAY KUMAR, MEMBER (J) :**

Heard Shri A.K. Bhakt, learned counsel for the applicants and Shri S.M. Arif and Shri Sameer Aggarwal, learned counsel for the respondents.

2. The present Contempt Petition has been filed by the applicants complaining non-implementation of the Order of this Tribunal in OA No.2852/2013 dated 16.1.2015. This Tribunal while disposing of the said OA, passed the following order:-

“5. We have heard both sides and have perused the material placed on record. We agree with the respondents that case of each individual needs to be considered in accordance with the provisions of the ACP Scheme to determine his eligibility for grant of ACP benefit. Accordingly, we dispose of this O.A. with a direction to the respondents to consider the cases of the applicants for grant of ACP benefits as per provisions of the ACP Scheme

in the light of judgment of Patna Bench of this Tribunal as modified by Hon'ble High Court of Patna and take a decision within eight weeks from the date of receipt of a certified copy of this order. The decision taken shall be communicated to the applicants by means of a reasoned and speaking order. We notice that OA-477/2011 was also disposed of by the Principal Bench accordingly. No costs."

3. Learned counsel for the respondents has filed the compliance affidavit on 29.10.2015 wherein categorically stated that the respondents have fully complied with the Orders of this Tribunal and passed a detailed speaking order (Annexure-RA-2) dated 13.10.2015.

4. A perusal of the same indicates that the respondents have substantially complied with the Order of this Tribunal. Accordingly, Contempt Petition is closed. Notices issued to the respondents are discharged. However, this order shall not preclude the applicants from questioning the said order dated 13.10.2015, if they are still aggrieved, in accordance with law. No costs.

**(SHEKHAR AGARWAL)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

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